

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-988/ND/2018

In the matter of:

Naveen Malhotra
Vs.
Vishal Global Ltd.

....**Applicant**

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 10.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Vakum Tyagi, Adv.
For the Respondent :

ORDER

Reply has been filed by the corporate debtor and the copy is served to the learned counsel for the applicant. The learned counsel for the applicant states that the corporate debtor has admitted the claim and has also stated to settle the matter. Today nobody appears for the corporate debtor. For final hearing on 18.09.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

